



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/May/202223/5

DATED: 13/06/2022

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/May/202223/5 dated 13/06/2022 of Norms Committee - II for the year 2022-23 was held on 13/06/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R. K. Jaiswal, DO	DHI
2	Shri Devendra Kumar Saini, Assistant Director General	DoT
3	Ms Jenny Charan, Consultant	MeitY
4	Shri Shaish Kumar, Consultant (TEC-1)	Technical Consultant,DGFT
5	Shri V. C. Agarwal, Consultant (TEC-3)	Technical Consultant,DGFT
6	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant,DGFT

In Attendance:

Sl. No.	Name & Designation	Department
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1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT
2	Smt. Smitha Viju, FTDO	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00404362AM22
RA File Number	039404000619 AM21
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in the Meeting No. NC/2/MEET/Feb/202122/9 dated 22.02.2022 due to non-submission of reply of deficiency letter. Now, the applicant has applied to review the case with a request to fix of ad-hoc norms. The case was referred to DPIIT for examination & comments. The Committee decided to fix the ad-hoc norms as per comments given by DPIIT vide UO No. P-47011/107/2019-TSW dated 03.03.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	2 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000731AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Deferred for comments of TE. TE has asked for the hard copy of application to examine the case.	

Case No.	3 / NC/2/MEET/May/202223/5
Case Status	Case Approved

Party Name	GE POWER INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00352459AM22
RA File Number	039404001033 AM12
Licence No and Date	0310683926/29/02/2012

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 18/81 dated 04.12.2012 due to non-submission of reply of deficiency letter. Now, the applicant has applied to review the case with a request to fix of ad-hoc norms. The case was referred to Consultant (TEC-3) for examination & comments. The Committee decided to fix the ad-hoc norms as per comments received from Consultant (TEC-3) vide email dated 10.06.2022, as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
1	85030010	Set of Rim Laminations (Unit 1) = 122592 KGS	1 Set	72082730	"Hot Rolled Wide Strip In Sheets Domex 650 Pole Sheet Size: 2675 X 1340 X 3 MM"	1.115Kgs/Kg content in the export product
2	85030010	Set of Rim Laminations (Unit 2) = 122592 KGS	1 Set			

Note: Grade & thickness of the imported item will be the same as used in export items.

RA concerned may take suitable consequential action accordingly.

Case No.	4 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00146593AM22
RA File Number	052304000274 AM18
Licence No and Date	0510404377/27/10/2017

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	5 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00146522AM22
RA File Number	052304000387 AM18
Licence No and Date	0510405317/11/01/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	6 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00138383AM22
RA File Number	039404000873 AM18
Licence No and Date	0310819096/12/02/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 06/81 dated 26.06.2019 due to non-submission of reply of deficiency letter. Now, the applicant has applied to review the case with a request to fix of ad-hoc norms. The case was referred to Consultant (TEC-3) for examination & comments. Consultant (TEC-3) informed via email dated 10.06.2022 that the export product consists of two types of products and wastage on 1 is high & other is low. The applicant has given final bifurcated quantity of both items and hence, norms may be fixed. Therefore, the Committee decided to fix the ad-hoc norms as per comments received from Consultant (TEC-3) vide email dated 10.06.2022, as under: Export Items: 1. Pup joint & C & C Hose – 305314Kgs containing 236447Kg seamless alloy steel pipes of relevant grade. 2. NPST Pup Joint –195183Kg containing 148979Kg seamless alloy steel pipes of relevant grade.	

Import Items:

1. The quantity of import item “**Seamless Alloy steel pipes of relevant grade**” may be allowed as 300MT for export item at Sl. No. 1 with 27 % wastage after taking 20% recovery & 158 MT for export item at Sl. No. 2 including 5.5 % wastage after taking 20% recovery.

Note: Grade & thickness of import item will be same as used in the export items.

RA concerned may take suitable consequential action accordingly.

Case No.	7 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00000777AM23
RA File Number	342404000336 AM18
Licence No and Date	3410043984/21/03/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	8 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00000784AM23
RA File Number	342404000399 AM18
Licence No and Date	3410044027/09/04/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	9 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00000759AM23
RA File Number	342404000388 AM18
Licence No and Date	3410044026/09/04/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	10 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00000760AM23
RA File Number	342404000398 AM18
Licence No and Date	3410044028/09/04/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	11 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00000782AM23
RA File Number	342404000382 AM18
Licence No and Date	3410044066/19/04/2018
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	12 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00146620AM22
RA File Number	052304000082 AM19
Licence No and Date	0510406615/25/05/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	13 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00399655AM22
RA File Number	072404000342 AM18
Licence No and Date	0710113376/01/06/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was rejected in the Meeting No. NC/2/MEET/Jan/202021/30 dated 12.02.2021 due to non-submission of reply of deficiency letter. Now, the applicant has applied to review the case with a request to fix of ad-hoc norms. The case was referred to Consultant (TEC-1) for examination & comments. The Committee decided to fix the ad-hoc norms as per comments given by Consultant (TEC-1) vide email dated 10.06.2022 as under: 1. Total net weight of export item is 457303Kgs. 2. The quantity of import items at Sl. No. 56, 57, 58, 59 & 64 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 41, 50 & 63 may be allowed as applied for & value altogether restricted to 0.76% of FoB value. 4. The import item at Sl. No. 55 may be deleted. 5. The quantity of rest of the import items may be allowed as applied for.	

RA concerned may take suitable consequential action accordingly.

Case No.	14 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00401617AM22
RA File Number	072404000333 AM18
Licence No and Date	0710113408/07/06/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in the Meeting No. NC/2/MEET/Dec/202021/23 dated 30.12.2022 due to non-submission of reply of deficiency letter. Now, the applicant has applied to review the case with a request to fix of ad-hoc norms. The case was referred to Consultant (TEC-1) for examination & comments. The Committee decided to fix the ad-hoc norms as per comments given by Consultant (TEC-1) vide email dated 10.06.2022 as under: 1. Total net weight of export item is 457303Kgs. 2. The quantity of import items at Sl. No. 55, 56, 57, 58 & 59 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 41, 50 & 63 may be allowed as applied for & value altogether restricted to 0.80% of FoB value. 4. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	15 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00000783AM23
RA File Number	342404000063 AM19
Licence No and Date	3410044281/26/06/2018
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	16 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00000761AM23
RA File Number	342404000116 AM19
Licence No and Date	3410044303/05/07/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	17 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00154000AM22
RA File Number	052404000221 AM19
Licence No and Date	0510407224/18/07/2018
Norms Committee Decision:	
Case deferred for comments of TE. TE has also asked to send physical file of the case.	

Case No.	18 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00000772AM23
RA File Number	039404000273 AM19
Licence No and Date	0310822820/02/08/2018
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	19 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00000692AM23
RA File Number	342404000146 AM19
Licence No and Date	3410044397/08/08/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	20 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00000769AM23
RA File Number	039404000218 AM19
Licence No and Date	0310822970/10/08/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	21 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00000763AM23
RA File Number	342404000213 AM19

Licence No and Date	3410044556/08/10/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	22 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00000774AM23
RA File Number	342404000209 AM19
Licence No and Date	3410044555/08/10/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	23 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00000775AM23
RA File Number	342404000191 AM19
Licence No and Date	3410044570/10/10/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	24 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022

and Date	
HQ File Number	HQRNORM REVIW00000766AM23
RA File Number	342404000073 AM19
Licence No and Date	3410044569/10/10/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	25 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00000773AM23
RA File Number	342404000221 AM19
Licence No and Date	3410044571/10/10/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	26 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00146602AM22
RA File Number	052304000362 AM19
Licence No and Date	0510408678/28/11/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	27 / NC/2/MEET/May/202223/5
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Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00000776AM23
RA File Number	342404000306 AM19
Licence No and Date	3410044796/07/01/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	28 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00146584AM22
RA File Number	052304000427 AM19
Licence No and Date	0510409208/07/01/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	29 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00146616AM22
RA File Number	052304000462 AM19
Licence No and Date	0510409513/29/01/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	30 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00138369AM22
RA File Number	039404001061 AM19
Licence No and Date	0310827574/08/03/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 16/81 dated 13.11.2019 as per comments of Consultant (TEC-3). Now, the applicant has applied for reviewing the ratified ad-hoc norms. The case was referred to Consultant (TEC-3) for examination & comments. Consultant (TEC-3) informed via email dated 10.06.2022 that the export product consists of twotypes of products and wastage on 1 is high & other is low. The applicant has given final bifurcated quantity of both items and hence, norms may be revised. Therefore, the Committee decided to revise the ad-hoc norms as per comments received from Consultant (TEC-3) vide email dated 10.06.2022, as under:

Export Items:

1. Pup joint & C & C Hose – 245093Kgs containing 202994Kgseamless alloy steel pipes of relevant grade.
2. NPST Pup Joint – 160395Kg containing 123795Kg seamless alloy steel pipes of relevant grade

Import Items:

1. The quantity of import item “**Seamless Alloy steel pipes of relevant grade**” may be allowed as 258 MT for export item at Sl. No. 1 with 27 % wastage after taking 20% recovery& 128.0 MT for export item at Sl. No. 2 including 3.2 % wastage after taking 20% recovery.

Note: Grade & thickness of import item will be same as used in the export items.

RA concerned may take suitable consequential action accordingly.

Case No.	31 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022

and Date	
HQ File Number	HQRNORM REVIW00155756AM22
RA File Number	052404000756 AM19
Licence No and Date	0510410178/08/04/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	32 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00146572AM22
RA File Number	052304000001 AM20
Licence No and Date	0510410184/09/04/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	33 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00000690AM23
RA File Number	342404000034 AM20
Licence No and Date	3410045082/26/04/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	34 / NC/2/MEET/May/202223/5
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Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00000767AM23
RA File Number	342404000051 AM20
Licence No and Date	3410045140/15/05/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	35 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	018105000134AM20
RA File Number	042404000013 AM20
Licence No and Date	0410165741/20/06/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	36 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	GUJARAT COPPER ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00399989AM22
RA File Number	039404000544 AM20
Licence No and Date	0310832237/15/10/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	37 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	ASIAN PLASTOWARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00401195AM22
RA File Number	039404001094 AM20
Licence No and Date	0310835651/18/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of MSME given vide email dated 13.06.2022. The matter was deliberated in the meeting and after due deliberation, the Committee decided to seek opinion of Consultant (SKB) in this matter. The case stands deferred.	

Case No.	38 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00404327AM22
RA File Number	039404000053 AM21
Licence No and Date	0310836192/14/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in the Meeting No. NC/2/MEET/Feb/202122/9 dated 22.02.2022 due to non-submission of reply of deficiency letter. Now, the applicant has applied to review the case with a request to fix of ad-hoc norms. The case was referred to DPIIT for examination & comments. The Committee decided to fix the ad-hoc norms as per comments given by DPIIT vide UO No. P-47011/107/2019-TSW dated 03.03.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	39 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	018105000642AM21
RA File Number	092404000206 AM21
Licence No and Date	0910068967/20/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments received from Consultant (TEC-3) vide email dated 10.06.2022, as under: 1. The quantity of import items at Sl. No. 1, 2, 3 & 4 may be allowed as net plus 1% wastage or as applied, whichever is lower. 2. The quantity of import item at Sl. No. 5 may be allowed on net to net basis. 3. The quantity of import items at Sl. No. 6 to 8 may be allowed as applied for & value restricted up to 1% of FoB value. 4. The quantity of import item at Sl. No. 9 may be allowed as net to net basis as per GN-4. Note: The weight as per Appendix-4E of application may be added in the description of export items. RA concerned may take suitable consequential action accordingly.	

Case No.	40 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	018105000674AM21
RA File Number	092404000232 AM21
Licence No and Date	0910069015/03/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.06.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply /information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	41 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	018105000692AM21
RA File Number	322404000036 AM21
Licence No and Date	3210079645/18/08/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	42 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	018105000712AM21
RA File Number	042404000072 AM21
Licence No and Date	0410167001/27/08/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	43 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	018105000804AM21
RA File Number	342404000200 AM21
Licence No and Date	3410046490/22/10/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments received from Consultant (TEC-3) vide email dated 10.06.2022, as under:

Export Item:

The following words may be added in the description of export item “**Coating thickness (i) Epoxy Powder- 300micron (ii) Adhesive - 200 micron (iii) a- Polypropylene-2.8mm and Surface area to be coated-Export Products at Sl. No. 1&4- 42938.1 Sq. Mtr. Export Products at Sl. No. 2 & 5- 186.8Sq.Mtr.**”

Import Item:

1. The quantity of import items at Sl. No. 1 & 2 may be allowed as 1.05Kgs/Kg content of steel in respective of export product.
2. The quantity of import item at Sl. No. 3 may be allowed as 4.00Kg/MT content in the export product.
3. The quantity of import item at Sl. No. 4 (Relevant Epoxy Powder) may be allowed as 44250Kgs.
4. The quantity of import item at Sl. No. 5 (Relevant Adhesive) may be allowed as 19580Kgs.
5. The quantity of import item at Sl. No. 6 (Polypropylene) may be allowed as 291500Kgs.
6. The quantity of import items at Sl. No. 7 to 10 may be allowed as 1.05Kgs/Kg content in the export products at Sl. No. 1 & 4.
7. The quantity of import item at Sl. No. 11 may be allowed as 1.02Sq. Mtr./Sq. Mtr. content in the export products at Sl. No. 1 & 4.
8. The quantity of import item at Sl. No. 12 may be allowed as net to net basis as per GN-4 for export products at Sl. No. 1 & 4.
9. The quantity of import item at Sl. No. 13 may be allowed as applied for & value restricted up to 5% of FoB value of export products at Sl. No. 1, 2, 4 & 5.

RA concerned may take suitable consequential action accordingly.

Case No.	44 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	018105000833AM21
RA File Number	342404000213 AM21
Licence No and Date	3410046517/05/11/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:

1. A copy of complete set of application (ANF-4A) with all the relevant enclosures.

The case stands deferred.

Case No.	45 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	018105000834AM21
RA File Number	342404000214 AM21
Licence No and Date	3410046518/05/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:

1. A copy of complete set of application (ANF-4A) with all the relevant enclosures.

The case stands deferred.

Case No.	46 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	018105000835AM21
RA File Number	342404000215 AM21
Licence No and Date	3410046519/05/11/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:

1. A copy of complete set of application (ANF-4A) with all the relevant enclosures.

The case stands deferred.

Case No.	47 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00034734AM21
RA File Number	03AA04011901 AM21
Licence No and Date	0311000069/09/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments received from Consultant (TEC-1) on DGFT Portal & Consultant (TEC-3) vide email dated 10.06.2022 as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73061919	Mild Steel Rectangular Hollow Section Pipe Size 250 X 150 mm Thickness - 5.9 mm (+/-10%) Length - 6110 mm (+/-10%) Steel Grade -S355J0H	Net to net basis in number & weight as per GN-4
2	73061919	Mild Steel Rectangular Hollow Section Pipe Size 250x150 mm Thickness-5.9 MM (+/-10%) Length -5210 mm (+/-10%) Steel Grade-S355J0H	Net to net basis in number & weight as per GN-4
3	39019000	Thermoplastic Powder	5% wastage allowed

RA concerned may take suitable consequential action accordingly.

Case No.	48 / NC/2/MEET/May/202223/5
Case Status	Case Rejected

Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00357833AM22
RA File Number	NA
Licence No and Date	0311000069/09/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a duplicate file of same AA No. as reflected at Sl. No. 47. Therefore, Committee decided to reject the case. The case stands rejected.	

Case No.	49 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM REVIW00395172AM22
RA File Number	03AA04012308 AM21
Licence No and Date	0311000163/15/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in the Meeting No. NC/2/MEET/Feb/202122/9 dated 22.02.2022 due to non-submission of reply of deficiency letter. Now, the applicant has applied to review the case with a request to fix of ad-hoc norms. The case was referred to DPIIT for examination & comments. The Committee decided to fix the ad-hoc norms as per comments given by DPIIT vide UO No. P-47011/107/2019-TSW dated 03.03.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	50 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	WIELAND METALS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00370290AM22
RA File Number	NA
Licence No and Date	0711000625/08/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	51 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00114311AM21
RA File Number	56AA04002508 AM21
Licence No and Date	5611000220/26/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that TE has raised some deficiencies in the application. Therefore, Committee decided to send a deficiency letter to the applicant for furnishing the required information. The case stands deferred.	

Case No.	52 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	LLOYD INSULATIONS (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00027683AM22
RA File Number	04AA04000471 AM22
Licence No and Date	0411000726/27/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.04.2022 followed by a reminder on 07.05.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	53 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	STERLING ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00028072AM22
RA File Number	03AA04000456 AM22
Licence No and Date	0311003356/28/04/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	54 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TAMRA DHATU UDYOG PVT LTD

Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00028295AM22
RA File Number	02AA04001952 AM22
Licence No and Date	0211000607/28/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	55 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	BHAGYANAGAR INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00029369AM22
RA File Number	092404000469 AM21
Licence No and Date	0911000744/29/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	56 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00029465AM22
RA File Number	07AA04002602 AM22
Licence No and Date	0711001011/29/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	57 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00031236AM22
RA File Number	09AA04001884 AM22
Licence No and Date	0911000759/03/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	58 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00032245AM22
RA File Number	09AA04000714 AM22
Licence No and Date	0911000767/04/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	59 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00034497AM22
RA File Number	07AA04003092 AM22
Licence No and Date	0711001041/06/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	60 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	DYNAMIC CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00036821AM22
RA File Number	13AA04001990 AM22
Licence No and Date	1311000327/10/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. A copy of complete set of application (ANF-4A) with all the relevant enclosures. The case stands deferred.	

Case No.	61 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00038447AM22
RA File Number	04AA04003586 AM22
Licence No and Date	0411000796/11/05/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	62 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022

HQ File Number	HQRNORM APPLY 00038861AM22
RA File Number	32AA04002789 AM22
Licence No and Date	3211000944/12/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 2. Use of export product. 3. Full name of item No. 1 of import. 4. Specific use of each item of import in export product. The case stands deferred.	

Case No.	63 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00039254AM22
RA File Number	04AA04002680 AM22
Licence No and Date	0411000805/12/05/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	64 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00042324AM22
RA File Number	04AA04003585 AM22
Licence No and Date	0411000838/17/05/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	65 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00042266AM22
RA File Number	05AA04012236 AM22
Licence No and Date	0511002638/17/05/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given vide email dated 11.06.2022 as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72269990	Thermostatic Type Bimetal/ Trimetal Strips Grade : Various Grades of 206 Containing : ((a) H.E Alloy206- Alloy with 20 Percent Nickel, 6 % - Manganese and Bal. Ferrous- Total Quantity: 5500 Kgs And (B) L.E Alloy 39- Penifer 39- Alloy with 39 % Nickel & balance Iron- Total Qty.:5500 Kgs)	11000 Kgs	1	72269952	Controlled Expansion Alloys :Cold Rolled strips Grade :HE Alloy-Alloy 206 Thickness :1.20mm to 2.25mm, Width :upto 80mm	1.06Kgs/Kg content in the export product
				2	72269952	Controlled Expansion Alloys :Cold Rolled strips Grade :LE Alloy-Alloy 39, Thickness :1.20mm to 2.25mm,	1.06Kgs/Kg content in the export product

						Width :upto 80mm	
2	72269990	Thermostatic Type Bimetal/ Trimetal Strips Grade : Various Grades of 223 Containing :((a) H.E Alloy223- Alloy with 22 % Nickel, 3 % - Chrome and Bal. Ferrous- Total Quantity: 5500 Kgs And (B) L.E Alloy 36- Penifer 36- Alloy with 36 % Nickel & balance Iron- Total Qty.:5500 Kgs)	11000 Kgs	3	72269952	Controlled Expansion Alloys :Cold Rolled strips Grade :HE Alloy-Alloy 223 Thickness :1.20mm to 2.25mm, Width :upto 80mm	1.06Kgs/Kg content in the export product
				4	72269952	Controlled Expansion Alloys :Cold Rolled strips Grade :LE Alloy-Alloy 36 Thickness :1.20mm to 2.25mm, Width : upto 80mm	1.06Kgs/Kg content in the export product

Note: The composition and grade of imported items will be same as used in export item.

RA concerned may take suitable consequential action accordingly.

Case No.	66 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00042267AM22
RA File Number	04AA04003941 AM22
Licence No and Date	0411000826/17/05/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	67 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00042292AM22
RA File Number	04AA04003867 AM22
Licence No and Date	0411000829/17/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	68 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00045195AM22
RA File Number	05AA04014994 AM22
Licence No and Date	0511002677/18/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	69 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00045355AM22

RA File Number	07AA04003324 AM22
Licence No and Date	0711001111/18/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	70 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00045356AM22
RA File Number	07AA04004454 AM22
Licence No and Date	0711001112/18/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	71 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00047481AM22
RA File Number	05AA04016380 AM22
Licence No and Date	0511002735/21/05/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given vide email dated 11.06.2022 as under: 1. The quantity of import items at Sl. No. 1 & 5 may be allowed as 1.01Kgs/Kg content in the export product. 2. The quantity of import items at Sl. No. 2 to 4, 7 & 8 may be allowed as 1.05Kgs/Kg content in the export product. 3. The quantity of import item at Sl. No. 6 may be allowed as 1.01Sq. mtr./Sq. mtr. content in the export product.	

RA concerned may take suitable consequential action accordingly.

Case No.	72 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00047876AM22
RA File Number	13AA04002264 AM22
Licence No and Date	1311000352/21/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Chemical composition of Silver-Tungsten (10000 Kgs) and Silver-Tungsten-Carbide (5000 Kgs), which are to be exported? 2. Detailed process of manufacturing process and wastage of each input (imported/Indigenous) at each stage of operation. 3. What is the net content of Silver, Tungsten and Carbide in the Silver-Tungsten contacts (10000 Kgs) and Silver-Tungsten-Carbide contacts (5000 Kgs) to be exported? The case stands deferred.	

Case No.	73 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00050007AM22
RA File Number	02AA04005025 AM22
Licence No and Date	0211000732/24/05/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	74 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00049869AM22
RA File Number	05AA04017766 AM22
Licence No and Date	0511002771/24/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	75 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00049870AM22
RA File Number	05AA04017747 AM22
Licence No and Date	0511002772/24/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	76 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00101132AM22
RA File Number	03AA04017735 AM22
Licence No and Date	0311004086/27/05/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	77 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00103457AM22
RA File Number	04AA04004609 AM22
Licence No and Date	0411000908/31/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. What is the meaning of Pre Galvanized Steel Structures? 2. What kind of products is to be exported? 3. Detailed Process of manufacturing and wastage at each stage of operation. 4. What is size and thickness of the Galvanized Steel Coils to be imported? A copy of the shipping bill may be submitted. The case stands deferred.	

Case No.	78 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00104575AM22
RA File Number	07AA04005350 AM22
Licence No and Date	0711001213/01/06/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	79 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00105075AM22
RA File Number	04AA04004525 AM22
Licence No and Date	0411000922/02/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	80 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00105661AM22
RA File Number	09AA04003279 AM22
Licence No and Date	0911000999/02/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	81 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00106943AM22
RA File Number	04AA04004007 AM22
Licence No and Date	0411000939/04/06/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	82 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00107352AM22
RA File Number	09AA04003493 AM22
Licence No and Date	0911001011/04/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. A copy of complete set of application (ANF-4A) with all the relevant enclosures. The case stands deferred.	

Case No.	83 / NC/2/MEET/May/202223/5						
Case Status	Case Approved						
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED						
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022						
HQ File Number	HQRNORM APPLY 00108250AM22						
RA File Number	03AA04018135 AM22						
Licence No and Date	0311004348/05/06/2021						
Norms Committee Decision:							
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:							
Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73089090	Torque tube 2.5mm	259.62 MT	1	72104900	Hot Dipped Galvanized Steel	267.40MT with 3% wastage

		(Thickness Tolerance +0.08mm or -0.16mm)				Coils (2.45 MM Thickness)	
2	73089090	Torque tube 3.0mm (Thickness Tolerance +0.08mm or -0.16mm)	259.62 MT	2	72104900	Hot Dipped Galvanized Steel Coils (2.95 MM Thickness)	267.40MT with 3% wastage
3	73089090	Torque tube 4.0mm (Thickness Tolerance +0.08mm or -0.16mm)	192.31 MT	3	72104900	Hot Dipped Galvanized Steel Coils (3.95 mm Thickness)	198.07MT with 3% wastage

Note: The grade and Thickness of the imported Galvanized Steel Coils should be matched with the thickness and grade of the export products.

RA concerned may take suitable consequential action accordingly.

Case No.	84 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00108638AM22
RA File Number	05AA04022825 AM22
Licence No and Date	0511002996/07/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	85 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00108696AM22
RA File Number	07AA04005863 AM22
Licence No and Date	0711001263/07/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Specific use / function of each item of import in the export product. 2. Quantity of components to be imported is not in multiple of quantity of export product. Please explain. 3. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. 4. Use of export product. The case stands deferred.	

Case No.	86 / NC/2/MEET/May/202223/5					
Case Status	Case Approved					
Party Name	GREAT WHITE GLOBAL PRIVATE LIMITED					
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022					
HQ File Number	HQRNORM APPLY 00109313AM22					
RA File Number	03AA04014746 AM22					
Licence No and Date	0311004410/08/06/2021					
Norms Committee Decision:						
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) & Consultant (TEC-3) given via email dated 12.06.2022 as under:						
ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85441190	Multi Core PVC Insulated Copper Wires of various sizes	154350 Kgs	1	74081990	Copper in all form of Copper Wire	1.01Kgs/Kg content in the export product

	(: Net Content:- 1) Copper :- 59,950.00 KGS 2) PVC Resin (Suspension Grade) :- 56,640.00 KGS 3) Stabilizer (Indigenous) :- 28,320.00 KGS 4) Filter (Indigenous) :- 9,440.00 KGS)		2	39041020	Rod	
					PVC Resin (Suspension Grade)	As applied for with 5% wastage

RA concerned may take suitable consequential action accordingly.

Case No.	87 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00109519AM22
RA File Number	32AA04003803 AM22
Licence No and Date	3211001044/08/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. A copy of complete set of application (ANF-4A) with all the relevant enclosures. 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Weight of each Export Product. 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

7. Use of export product.

The case stands deferred.

Case No.	88 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APT GLOBAL MARINE ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00110128AM22
RA File Number	04AA04005073 AM22
Licence No and Date	0411000947/08/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	89 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00110162AM22
RA File Number	03AA04021120 AM22
Licence No and Date	0311004440/08/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	90 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022

HQ File Number	HQRNORM APPLY 00111013AM22
RA File Number	04AA04005422 AM22
Licence No and Date	0411000957/09/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	91 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00111977AM22
RA File Number	04AA04005417 AM22
Licence No and Date	0411000959/10/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	92 / NC/2/MEET/May/202223/5				
Case Status	Case Approved				
Party Name	ARJAN IMPEX PRIVATE LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022				
HQ File Number	HQRNORM APPLY 00112281AM22				
RA File Number	05AA04024364 AM22				
Licence No and Date	0511003101/11/06/2021				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0510415739 dated 04.11.2020 as per comments of Consultant (TEC-3) given vide email dated 12.06.2022 as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity

73239390	Table Kitchen And Other House Hold Article Made Of Stainless Steel With Or Without Handel / Lid/ Antiskid Gasket (Irrespective Of What Material The Handel/ Lid/Antiskid Gasketmay Have Been Made Ofmagnetic /Non Magnetic Made Of Stainless Steel Circles 200 Series Dia 110 To 550 mm Thickness 0.17mm TO 0.60 mm Of Relevant Grade)	255000 Kgs	72199090	Stainless Steel Circles Magnetic /Non Magnetic	1.07Kgs/Kg content in the export product
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Note: Import item shall be of relevant grade & thickness as contained/utilised in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	93 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00113153AM22
RA File Number	07AA04006568 AM22
Licence No and Date	0711001301/12/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:

1. Specific use / function of each item of import in the export product.
2. Quantity of components to be imported is not in multiple of quantity of export product. Please explain.
3. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
4. Use of export product.
5. Quantity of import item no. 7 is less than quantity of export product. Please explain.

The case stands deferred.

Case No.	94 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00114261AM22
RA File Number	03AA04011994 AM22
Licence No and Date	0311004602/14/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	95 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00114336AM22
RA File Number	04AA04002686 AM22
Licence No and Date	0411000971/14/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	96 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00116935AM22
RA File Number	05AA04028956 AM22

Licence No and Date	0511003193/17/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	97 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00118025AM22
RA File Number	52AA04004272 AM22
Licence No and Date	5211000886/18/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/160/2020-TSW dated 31.05.2022 as under: 1. Import item shall be of relevant grade & thickness as contained/utilized in the export items. 2. Outer diameter of the export product shall be minimum 2.5mm and maximum 125mm. 3. Ratio between inner and outer diameter of the export product shall be minimum 0.42 and maximum 0.82. 4. Quantity of import item may be allowed as 1.57Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	98 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	MADHUBENI HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00117963AM22
RA File Number	05AA04028892 AM22
Licence No and Date	0511003225/18/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments of the TE:

1. Net content of import item in the export product.
2. Weight of import item is less than weight of export product.
3. Give details of indigenous inputs.

The case stands deferred.

Case No.	99 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00119040AM22
RA File Number	03AA04006460 AM22
Licence No and Date	0311004770/20/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	100 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	ANAND SEAMLESS TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00121462AM22
RA File Number	08AA04007227 AM22
Licence No and Date	0811001799/22/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	
1. A copy of complete set of application (ANF- 4A) with enclosures. 2. In export Performa, invoice of export product is given as seamless tube hollows while in Annexure- 4E it is seamless tube. Please clarify.	
The case stands deferred.	

Case No.	101 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	VIKRAM SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00121870AM22
RA File Number	02AA04007672 AM22
Licence No and Date	0211000844/22/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	102 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00125844AM22
RA File Number	34AA04002746 AM22
Licence No and Date	3411000772/28/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	103 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00125966AM22
RA File Number	08AA04008483 AM22
Licence No and Date	0811001864/28/06/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	104 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00126048AM22
RA File Number	05AA04033634 AM22
Licence No and Date	0511003304/28/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	105 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00126659AM22
RA File Number	31AA04017397 AM22
Licence No and Date	3111000427/29/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Detailed Process of manufacturing and wastage at each stage of operation. 2. What is the OD & ID and length of each coupling to be exported? 3. Submit drawing of each coupling to be exported with complete dimensions? The case stands deferred.	

Case No.	106 / NC/2/MEET/May/202223/5
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Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00128911AM22
RA File Number	04AA04012215 AM22
Licence No and Date	0411001061/02/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Submit the process in a descriptive form and reasons for higher wastage at each stage of operation. 2. What is the thickness and width of the Hot Rolled Coils? 3. What is the OD & ID and length of each tube? 4. What is the initial size of the strip for manufacturing of final product? The case stands deferred.	

Case No.	107 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00129314AM22
RA File Number	04AA04005930 AM22
Licence No and Date	0411001066/02/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	108 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00129318AM22

RA File Number	04AA04005947 AM22
Licence No and Date	0411001067/02/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	109 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00129877AM22
RA File Number	03AA04032957 AM22
Licence No and Date	0311005084/03/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	110 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00131130AM22
RA File Number	03AA04031965 AM22
Licence No and Date	0311005112/05/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	111 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	DYNAMIC CABLES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00131473AM22
RA File Number	13AA04008899 AM22
Licence No and Date	1311000429/05/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	112 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	STANCOR ALLOYS INC.
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00131816AM22
RA File Number	03AA04033724 AM22
Licence No and Date	0311005138/06/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	113 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00131817AM22
RA File Number	03AA04031957 AM22
Licence No and Date	0311005139/06/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	114 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00133209AM22
RA File Number	03AA04044177 AM22
Licence No and Date	0311005178/07/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	115 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00134240AM22
RA File Number	07AA04013294 AM22
Licence No and Date	0711001435/08/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	116 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00134486AM22
RA File Number	05AA04051035 AM22
Licence No and Date	0511003557/08/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	117 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00135503AM22
RA File Number	05AA04034250 AM22
Licence No and Date	0511003570/09/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	118 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00136602AM22
RA File Number	03AA04031820 AM22
Licence No and Date	0311005306/12/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	119 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00137020AM22
RA File Number	02AA04013401 AM22
Licence No and Date	0211000923/12/07/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	120 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00138542AM22
RA File Number	03AA04044779 AM22
Licence No and Date	0311005350/14/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	121 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00138700AM22
RA File Number	13AA04010958 AM22
Licence No and Date	1311000444/14/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	122 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00140337AM22
RA File Number	03AA04044318 AM22

Licence No and Date	0311005415/16/07/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/107/2019-TSW dated 27.05.2022 received via email dated 27.05.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	123 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00141689AM22
RA File Number	04AA04012908 AM22
Licence No and Date	0411001147/19/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	124 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00142441AM22
RA File Number	05AA04053843 AM22
Licence No and Date	0511003722/19/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	125 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00142878AM22
RA File Number	13AA04009972 AM22
Licence No and Date	1311000454/20/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	126 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00142902AM22
RA File Number	04AA04008307 AM22
Licence No and Date	0411001161/20/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	127 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	ALTRUISTIC METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00143056AM22
RA File Number	05AA04057268 AM22
Licence No and Date	0511003746/20/07/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	128 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00143180AM22
RA File Number	05AA04056771 AM22
Licence No and Date	0511003750/20/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	129 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00145145AM22
RA File Number	02AA04015037 AM22
Licence No and Date	0211000970/22/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	130 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00144980AM22
RA File Number	05AA04057470 AM22

Licence No and Date	0511003770/22/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	131 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00145983AM22
RA File Number	03AA04029925 AM22
Licence No and Date	0311005575/23/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	132 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00146097AM22
RA File Number	05AA04057536 AM22
Licence No and Date	0511003801/23/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	133 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022

and Date	
HQ File Number	HQRNORM APPLY 00146211AM22
RA File Number	05AA04057255 AM22
Licence No and Date	0511003805/24/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	134 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00147590AM22
RA File Number	04AA04015069 AM22
Licence No and Date	0411001190/26/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the details regarding surrender of the license.	

Case No.	135 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00147600AM22
RA File Number	04AA04014281 AM22
Licence No and Date	0411001192/26/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	136 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00147644AM22
RA File Number	05AA04059338 AM22
Licence No and Date	0511003831/26/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	137 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00148861AM22
RA File Number	03AA04053118 AM22
Licence No and Date	0311005688/28/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	138 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00149385AM22
RA File Number	04AA04017104 AM22
Licence No and Date	0411001202/28/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	139 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00149413AM22
RA File Number	04AA04016816 AM22
Licence No and Date	0411001205/28/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	140 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00149414AM22
RA File Number	04AA04016804 AM22
Licence No and Date	0411001206/28/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	141 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00148783AM22
RA File Number	03AA04051138 AM22
Licence No and Date	0311005685/28/07/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	142 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00149727AM22
RA File Number	04AA04014646 AM22
Licence No and Date	0411001207/29/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	143 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00150563AM22
RA File Number	04AA04017503 AM22
Licence No and Date	0411001220/30/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	144 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	INFLO INTERNATIONAL INC
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00205415AM22
RA File Number	08AA04032136 AM22

Licence No and Date	0811002829/07/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.05.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	145 / NC/2/MEET/May/202223/5
Case Status	Case Rejected
Party Name	SUCHI FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00280714AM22
RA File Number	34AA04009667 AM22
Licence No and Date	3411001527/09/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.02.2022 followed by reminders on 11.03.2022, 26.03.2022 & 16.04.2022 were issued to the applicant for providing certain information. Further, in this regard, final reminder letter was also issued on 03.06.2022 to the applicant. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	146 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00348329AM22
RA File Number	04AX04000199 AM22
Licence No and Date	0411002604/09/02/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	147 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00348529AM22
RA File Number	04AX04000198 AM22
Licence No and Date	0411002606/09/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	148 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	ESSEL FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00348531AM22
RA File Number	05AX04000900 AM22
Licence No and Date	0511008715/09/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	149 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00349122AM22
RA File Number	03AX04000878 AM22

Licence No and Date	0311011273/09/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	150 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00349166AM22
RA File Number	03AX04000703 AM22
Licence No and Date	0311011276/09/02/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
79012090	Zinc Alloy Ingots (95:05) Zinc (95.00 %): Aluminium (5.00%) (+/-0.5 % Tolerance)	1000 MT	1	79011100	Zinc Ingots With 99.99 % purity	959.50MT with 1% wastage
			2	76011010	Aluminium Ingots With 99.99 % Purity	50.00MT with Nil wastage

RA concerned may take suitable consequential action accordingly.

Case No.	151 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	CHHAPERIA INTERNATIONAL COMPANY
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022

and Date	
HQ File Number	HQRNORM APPLY 00349171AM22
RA File Number	07AX04000350 AM22
Licence No and Date	0711003189/09/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	152 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	U M CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00349749AM22
RA File Number	03AX04001104 AM22
Licence No and Date	0311011280/10/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	153 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00349964AM22
RA File Number	03AX04000891 AM22
Licence No and Date	0311011299/10/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	
1. What is the chemical composition of 178892 MT exports of Cold Rolled Close Annealed (CRCA) Skin Passed/Temper Passed (including half Hard, Quarter Hard) Non-Alloy/Alloy Steel (excluding Stainless Steel) sheets/strips/wide coils. 2. Please submit the consumption of each item of import per tonne export of steel products.	

3. Please submit the consumption data of each item of import during the last three years, which should be certified by the Government agency.
4. What is the chemical composition of thermal coal, calorific value and its use in the process of manufacturing of export product? Please furnish detail calculation to arrive the required quantity of import, if it will be used for generation of power.
5. What is the chemical composition of iron ore pellets? As per calculation, 1.65 MT would be required for per tonne production of export product. Please furnish the detail process of manufacturing of export product using iron ore pellets.
6. Please submit process flow chart for per tonne production of export product, using item of import and wastage at each stage of operation.
7. The SION C512 is applicable only if the export product(s) is manufactured through Blast Furnace-LD Converter/ Open Hearth/ Energy Optimising Furnace routes in the integrated steel plants. Please furnish route of steel making. If the route of steel making through BF-BOF route, please submit charge mix for production of pig iron in the blast furnace using iron ore pellets.
8. Ferro Niobium and Ferro vanadium would be permitted only if the alloying element namely Niobium and Vanadium is present in the export product
9. Detail of applicability of each item of import during the process of manufacturing.
10. The Rolling oil is mentioned at Sl. No. 21 and Sl. No. 31. What is the difference between Rolling Mill Oil and Rolling Oil? Please clarify.

The case stands deferred.

Case No.	154 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	Techno Flex
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00351572AM22
RA File Number	56AX04000070 AM22
Licence No and Date	5611000790/11/02/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
73063090	Galvanised Iron Conduit / Galvanised Steel Conduit	200 MT	72104900	Galvanized Steel Plain Coils Prime	206 MT with 3% wastage

	(Net Content of Galvanised Plain Coils Prime Grade : JIS G3302 SGCC and Thickness : 0.12 mm to 2.00 mm : 200.000 MT)			Grade : JIS G3302 SGCC and Thickness : 0.12 mm to 2.00 mm	
RA concerned may take suitable consequential action accordingly.					

Case No.	155 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00352184AM22
RA File Number	32AX04000152 AM22
Licence No and Date	3211002505/11/02/2022
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	156 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00356006AM22
RA File Number	05AX04000977 AM22
Licence No and Date	0511008829/15/02/2022
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	157 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00356123AM22
RA File Number	03AX04000438 AM22
Licence No and Date	0311011432/15/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	158 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00356274AM22
RA File Number	52AX04000076 AM22
Licence No and Date	5211002030/15/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	159 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00356975AM22
RA File Number	05AX04000962 AM22
Licence No and Date	0511008943/16/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	160 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00357467AM22
RA File Number	05AX04000979 AM22
Licence No and Date	0511009133/16/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	161 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TATA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00357525AM22
RA File Number	03AX04000574 AM22
Licence No and Date	0311011467/16/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	162 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00358650AM22
RA File Number	04AX04000225 AM22
Licence No and Date	0411002664/17/02/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	163 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	S.A. STAR METAL TRADING
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00358794AM22
RA File Number	05AX04000972 AM22
Licence No and Date	0511009427/17/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. What is the shape of the Brass articles? 2. Detail process of manufacturing of Brass Articles (Flower Pots) using Brass Scrap and wastage at each stage of operation. 3. Photographs of Brass articles (Flower Pots). The case stands deferred.	

Case No.	164 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00359678AM22
RA File Number	03AX04001297 AM22
Licence No and Date	0311011560/18/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	165 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00359895AM22
RA File Number	03AX04000985 AM22
Licence No and Date	0311011581/18/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	166 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00361781AM22
RA File Number	04AX04000237 AM22
Licence No and Date	0411002704/21/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	167 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00363271AM22
RA File Number	03AX04001148 AM22
Licence No and Date	0311011653/22/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	

1. What is the chemical composition of 5 lakh tonne export of Non-Alloy/Alloy long and flat products and quantity of each export product?
2. Please submit the consumption of each item of import per tonne export of steel products.
3. Please submit the consumption data of each item of import during the last three years, which should be certified by the Government agency.
4. What is the chemical composition of thermal coal, calorific value and its use in the process of manufacturing of export product? Please furnish detail calculation to arrive the required quantity of import, if it will be used for generation of power.
5. What is the chemical composition of iron ore pellets? As per calculation, 1.65 MT would be required for per tonne production of export product. Please furnish the detail process of manufacturing of export product using iron ore pellets.
6. Please submit process flow chart for per tonne production of export product, using item of import and wastage at each stage of operation.
7. The SION C512 is applicable only if the export product(s) is manufactured through Blast Furnace-LD Converter/ Open Hearth/ Energy Optimising Furnace routes in the integrated steel plants. Please furnish route of steel making. If the route of steel making through BF-BOF route, please submit charge mix for production of pig iron in the blast furnace using iron ore pellets.
8. Ferro Niobium and Ferro vanadium would be permitted only if the alloying element namely Niobium and Vanadium is present in the export product
9. Detail of applicability of each item of import during the process of manufacturing.

The case stands deferred.

Case No.	168 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	LIVING CARE INDIA
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00363635AM22
RA File Number	03AX04001305 AM22
Licence No and Date	0311011667/22/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 27.05.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

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Case No.	169 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00363709AM22
RA File Number	03AX04001149 AM22
Licence No and Date	0311011671/22/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:

1. What is the chemical composition of 5 lakh tonne export of Non-Alloy/Alloy long and flat products and quantity of each export product?
2. Please submit the consumption of each item of import per tonne export of steel products.
3. Please submit the consumption data of each item of import during the last three years, which should be certified by the Government agency.
4. What is the chemical composition of thermal coal, calorific value and its use in the process of manufacturing of export product? Please furnish detail calculation to arrive the required quantity of import, if it will be used for generation of power.
5. What is the chemical composition of iron ore pellets? As per calculation, 1.65 MT would be required for per tonne production of export product. Please furnish the detail process of manufacturing of export product using iron ore pellets.
6. Please submit process flow chart for per tonne production of export product, using item of import and wastage at each stage of operation.
7. The SION C512 is applicable only if the export product(s) is manufactured through Blast Furnace-LD Converter/ Open Hearth/ Energy Optimising Furnace routes in the integrated steel plants. Please furnish route of steel making. If the route of steel making through BF-BOF route, please submit charge mix for production of pig iron in the blast furnace using iron ore pellets.
8. Ferro Niobium and Ferro vanadium would be permitted only if the alloying element namely Niobium and Vanadium is present in the export product
9. Detail of applicability of each item of import during the process of manufacturing.

The case stands deferred.

Case No.	170 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00363090AM22
RA File Number	03AX04001313 AM22
Licence No and Date	0311011645/22/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	171 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00363270AM22
RA File Number	03AX04001150 AM22
Licence No and Date	0311011652/22/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. What is the chemical composition of 357784 MT exports of Cold Rolled Close Annealed (CRCA) Skin Passed/Temper Passed (including half Hard, Quarter Hard) Non-Alloy/Alloy Steel (excluding Stainless Steel) sheets/strips/wide coils. 2. Please submit the consumption of each item of import per tonne export of steel products. 3. Please submit the consumption data of each item of import during the last three years, which should be certified by the Government agency. 4. What is the chemical composition of thermal coal, calorific value and its use in the process of manufacturing of export product? Please furnish detail calculation to arrive the required quantity of import, if it will be used for generation of power. 5. What is the chemical composition of iron ore pellets? As per calculation, 1.65 MT would be required for per tonne production of export product. Please furnish the detail process of manufacturing of export product using iron ore pellets. 6. Please submit process flow chart for per tonne production of export product, using item of import and wastage at each stage of operation. 7. The SION C512 is applicable only if the export product(s) is manufactured through Blast Furnace-LD Converter/ Open Hearth/ Energy Optimising Furnace routes in the integrated steel	

plants. Please furnish route of steel making. If the route of steel making through BF-BOF route, please submit charge mix for production of pig iron in the blast furnace using iron ore pellets.

8. Ferro Niobium and Ferro vanadium would be permitted only if the alloying element namely Niobium and Vanadium is present in the export product
9. Detail of applicability of each item of import during the process of manufacturing.
10. The Rolling oil is mentioned at Sl. No. 21 and Sl. No. 31. What is the difference between Rolling Mill Oil and Rolling Oil? Please clarify.

The case stands deferred.

Case No.	172 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00364279AM22
RA File Number	04AX04000249 AM22
Licence No and Date	0411002723/23/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	173 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00364284AM22
RA File Number	04AX04000246 AM22
Licence No and Date	0411002724/23/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	174 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00365094AM22
RA File Number	04AX04000247 AM22
Licence No and Date	0411002730/23/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	175 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00366007AM22
RA File Number	05AX04001068 AM22
Licence No and Date	0511010471/24/02/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW-Part(1) dated 11.05.2022 received via email dated 11.05.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	176 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00366122AM22
RA File Number	03AX04001395 AM22
Licence No and Date	0311011741/24/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/1/2022-TSW dated 04.04.2022 received via email dated 04.04.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	177 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	HINDUSTAN PRESSINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00366460AM22
RA File Number	31AX04000069 AM22
Licence No and Date	3111001113/24/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	178 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00365823AM22
RA File Number	04AX04000248 AM22
Licence No and Date	0411002733/24/02/2022
Norms Committee Decision:	

Case deferred for comments of TE

Case No.	179 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00365851AM22
RA File Number	05AX04001072 AM22
Licence No and Date	0511010468/24/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	180 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00367380AM22
RA File Number	04AX04000258 AM22
Licence No and Date	0411002759/25/02/2022
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	181 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00370250AM22
RA File Number	03AX04001458 AM22

Licence No and Date	0311011979/28/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. Process flow chart for manufacturing of Copper Billets/Ingots (Minimum 99% Copper) using Copper dross (Copper Content 90%). 2. In Appendix 4E, quantity required (0.343 Kgs) for each of export product, justify the statement. However, as per quantity of item of import and export, the requirement for 1000 Kgs export of copper Billets/Ingots, the requirement works out to 1.14 Kg/Kg export of Copper Billets/Ingots. Which statement is correct? If quantity is wrong, revise the either Appendix 4E or quantity of import in the application. The case stands deferred.	

Case No.	182 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	MOTILAL DISHED-ENDS WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00370573AM22
RA File Number	03AX04001344 AM22
Licence No and Date	0311011992/28/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	183 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00371701AM22
RA File Number	34AX04000309 AM22
Licence No and Date	3411001883/01/03/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	184 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00371817AM22
RA File Number	09AX04000157 AM22
Licence No and Date	0911002589/01/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	185 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00371374AM22
RA File Number	04AX04000262 AM22
Licence No and Date	0411002783/01/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	186 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00372354AM22
RA File Number	08AX04000549 AM22

Licence No and Date	0811004237/02/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 31.05.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	187 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00373784AM22
RA File Number	04AX04000289 AM22
Licence No and Date	0411002796/03/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	188 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00375535AM22
RA File Number	03AX04001499 AM22
Licence No and Date	0311012265/04/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	189 / NC/2/MEET/May/202223/5
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Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00378199AM22
RA File Number	03AX04001389 AM22
Licence No and Date	0311012322/07/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	190 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00378216AM22
RA File Number	03AX04000927 AM22
Licence No and Date	0311012323/07/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	191 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00378445AM22
RA File Number	34AX04000307 AM22
Licence No and Date	3411001917/07/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	192 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00379351AM22
RA File Number	56AX04000064 AM22
Licence No and Date	5611000824/08/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	193 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00379353AM22
RA File Number	56AX04000080 AM22
Licence No and Date	5611000825/08/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	194 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	ULTRA FOIL
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00379703AM22
RA File Number	05AX04001223 AM22
Licence No and Date	0511010822/08/03/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	195 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00379720AM22
RA File Number	05AX04001184 AM22
Licence No and Date	0511010826/08/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	196 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00381111AM22
RA File Number	04AX04000304 AM22
Licence No and Date	0411002841/09/03/2022
Norms Committee Decision:	
Case deferred for comments of TE. TE has asked for the hard copy of application to examine the case.	
Case stands deferred.	

Case No.	197 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022

HQ File Number	HQRNORM APPLY 00381112AM22
RA File Number	04AX04000302 AM22
Licence No and Date	0411002842/09/03/2022
Norms Committee Decision:	
Case deferred for comments of TE. TE has asked for the hard copy of application to examine the case.	
Case stands deferred.	

Case No.	198 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00380471AM22
RA File Number	04AX04000280 AM22
Licence No and Date	0411002826/09/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	199 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00380548AM22
RA File Number	04AX04000294 AM22
Licence No and Date	0411002827/09/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	200 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00381012AM22
RA File Number	04AX04000303 AM22
Licence No and Date	0411002836/09/03/2022
Norms Committee Decision:	
Case deferred for comments of TE. TE has asked for the hard copy of application to examine the case.	
Case stands deferred.	

Case No.	201 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SKYLAND METAL AND ALLOYS INC
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00381015AM22
RA File Number	03AX04001661 AM22
Licence No and Date	0311012469/09/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	202 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00382155AM22
RA File Number	56AX04000104 AM22
Licence No and Date	5611000837/10/03/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	203 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00381817AM22
RA File Number	03AX04001157 AM22
Licence No and Date	0311012523/10/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	204 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00381899AM22
RA File Number	04AX04000306 AM22
Licence No and Date	0411002846/10/03/2022
Norms Committee Decision:	
Case deferred for comments of TE. TE has asked for the hard copy of application to examine the case.	
Case stands deferred.	

Case No.	205 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022

HQ File Number	HQRNORM APPLY 00381981AM22
RA File Number	03AA040113717 AM22
Licence No and Date	0311012529/10/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	206 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00381985AM22
RA File Number	03AX04001571 AM22
Licence No and Date	0311012530/10/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	207 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00381988AM22
RA File Number	03AX04001128 AM22
Licence No and Date	0311012531/10/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	208 / NC/2/MEET/May/202223/5
Case Status	Case Deferred

Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00382005AM22
RA File Number	56AX04000067 AM22
Licence No and Date	5611000835/10/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	209 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00383139AM22
RA File Number	03AA040123937 AM22
Licence No and Date	0311012554/11/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	210 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	INFLO INTERNATIONAL INC
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00383292AM22
RA File Number	08AX04000639 AM22
Licence No and Date	0811004366/11/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	211 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00386182AM22
RA File Number	03AX04001712 AM22
Licence No and Date	0311012730/14/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	212 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00386250AM22
RA File Number	34AA04007564 AM22
Licence No and Date	3411001955/14/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	213 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00389094AM22
RA File Number	02AX04000203 AM22
Licence No and Date	0211002116/16/03/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	214 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00389386AM22
RA File Number	04AX04000325 AM22
Licence No and Date	0411002913/16/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	215 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	METAL CANS AND CLOSURES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00389871AM22
RA File Number	06AX04000132 AM22
Licence No and Date	0611001210/16/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	216 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00390558AM22
RA File Number	03AA040123083 AM22

Licence No and Date	0311013034/17/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	217 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00390559AM22
RA File Number	03AX04001356 AM22
Licence No and Date	0311013035/17/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	218 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00390937AM22
RA File Number	04AX04000324 AM22
Licence No and Date	0411002928/17/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	219 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022

and Date	
HQ File Number	HQRNORM APPLY 00391099AM22
RA File Number	03AX04001300 AM22
Licence No and Date	0311013101/17/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE: 1. What is the chemical composition of 5 lakh tonne export of Non-Alloy/Alloy long and flat products and the quantity of each export product? 2. Please submit the consumption of each item of an import per tonne export of steel products. 3. Please submit the consumption data of each item of import during the last three years, which should be certified by the Government agency. 4. What is the chemical composition of thermal coal, calorific value and its use in the process of manufacturing of export product? Please furnish detail calculation to arrive the required quantity of import, if it will be used for generation of power. 5. What is the chemical composition of iron ore pellets? As per calculation, 1.65 MT would be required for per tonne production of export product. Please furnish the detail process of manufacturing of export product using iron ore pellets. 6. Please submit process flow chart for per tonne production of export product, using item of import and wastage at each stage of operation. 7. The SION C512 is applicable only if the export product(s) is manufactured through Blast Furnace-LD Converter/ Open Hearth/ Energy Optimising Furnace routes in the integrated steel plants. Please furnish route of steel making. If the route of steel making through BF-BOF route, please submit charge mix for production of pig iron in the blast furnace using iron ore pellets. 8. Ferro Niobium and Ferro vanadium would be permitted only if the alloying element namely Niobium and Vanadium is present in the export product 9. Detail of applicability of each item of import during the process of manufacturing. The case stands deferred.	

Case No.	220 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00394548AM22
RA File Number	05AX04001255 AM22
Licence No and Date	0511011248/21/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 31.05.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.	221 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00396423AM22
RA File Number	10AX04000088 AM22
Licence No and Date	1011000981/22/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	222 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00396543AM22
RA File Number	05AX04001378 AM22
Licence No and Date	0511011279/22/03/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW-Part(1) dated 11.05.2022 received via email dated 11.05.2022.	
Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	223 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00399999AM22
RA File Number	32AX04000228 AM22
Licence No and Date	3211002792/24/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	224 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00400058AM22
RA File Number	05AX04001309 AM22
Licence No and Date	0511011341/24/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	225 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00399599AM22
RA File Number	05AX04001419 AM22
Licence No and Date	0511011325/24/03/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 01.06.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.	226 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00401509AM22
RA File Number	34AA04002386 AM21
Licence No and Date	3411002032/25/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	227 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00401515AM22
RA File Number	08AX04000610 AM22
Licence No and Date	0811004514/25/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	228 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00404613AM22
RA File Number	34AX04000386 AM22
Licence No and Date	3411002034/28/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	229 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00404941AM22
RA File Number	04AX04000326 AM22
Licence No and Date	0411002995/28/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	230 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00405961AM22
RA File Number	03AX04001963 AM22
Licence No and Date	0311013433/29/03/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/1/2022-TSW-Part(1) dated 11.05.2022 received via email dated	

11.05.2022.

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	231 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00407704AM22
RA File Number	04AX04000403 AM22
Licence No and Date	0411003004/30/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	232 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00408948AM22
RA File Number	03AX04001834 AM22
Licence No and Date	0311013483/30/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	233 / NC/2/MEET/May/202223/5
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Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00407703AM22
RA File Number	04AX04000402 AM22
Licence No and Date	0411003003/30/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	234 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00410089AM22
RA File Number	342404000037 AM21
Licence No and Date	3411002077/31/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 02.06.2022 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	235 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00410152AM22
RA File Number	04AX04000394 AM22
Licence No and Date	0411003012/31/03/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	236 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000301AM23
RA File Number	05AX04000076 AM23
Licence No and Date	0511011891/19/04/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW dated 26.05.2022 received via email dated 26.05.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	237 / NC/2/MEET/May/202223/5
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000300AM23
RA File Number	05AX04000086 AM23
Licence No and Date	0511011930/19/04/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW dated 26.05.2022 received via email dated 26.05.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

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Case No.	238 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000647AM23
RA File Number	05AX04000129 AM23
Licence No and Date	0511012306/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	239 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000618AM23
RA File Number	05AX04000307 AM23
Licence No and Date	0511012272/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	240 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000648AM23
RA File Number	05AX04000349 AM23

Licence No and Date	0511012307/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	241 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	HENGYU CLEANING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000623AM23
RA File Number	31AX04000017 AM23
Licence No and Date	3111001333/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	242 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000636AM23
RA File Number	09AX04000411 AM22
Licence No and Date	0911002971/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	243 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022

and Date	
HQ File Number	HQRNORM APPLY 00000637AM23
RA File Number	09AX04000320 AM22
Licence No and Date	0911002972/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	244 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000640AM23
RA File Number	04AX04000070 AM23
Licence No and Date	0411003245/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	245 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000641AM23
RA File Number	52AX04000028 AM23
Licence No and Date	5211002443/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	246 / NC/2/MEET/May/202223/5
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Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000644AM23
RA File Number	03AX04000568 AM23
Licence No and Date	0311014558/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	247 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000651AM23
RA File Number	07AX04000130 AM23
Licence No and Date	0711003931/07/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	248 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000681AM23
RA File Number	02AX04000077 AM23
Licence No and Date	0211002373/09/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of the TE:	
1. What is the meaning of copper cake? Is it in the form of ingots or any other shape? Indicate	

- the size and purity of cakes.
2. Submit drawings of each export item with size.
 3. What is the purity of the export products?
 4. What is the Raw material (Blank) weight and finished weight of each export product?
 5. The export and import quantity in Kg. However, the items of export are in numbers, as per Appendix 4E. Clarify, whether the quantity in Kg of the export is equivalent to the numbers indicated in Appendix 4E.

The case stands deferred.

Case No.	249 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000655AM23
RA File Number	08AX04000194 AM23
Licence No and Date	0811004897/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	250 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000669AM23
RA File Number	07AX04000129 AM23
Licence No and Date	0711003936/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	251 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000673AM23
RA File Number	03AX04000413 AM23
Licence No and Date	0311014601/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	252 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000674AM23
RA File Number	03AX04000165 AM23
Licence No and Date	0311014602/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	253 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000678AM23
RA File Number	05AX04000348 AM23
Licence No and Date	0511012354/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	254 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	255 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000707AM23
RA File Number	31AX04000038 AM23
Licence No and Date	3111001338/11/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	256 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	MUNDRA SOLAR ENERGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000710AM23
RA File Number	08AX04000184 AM23
Licence No and Date	0811004912/11/05/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	257 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000719AM23
RA File Number	52AX04000033 AM23
Licence No and Date	5211002459/11/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	258 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000725AM23
RA File Number	03AX04000621 AM23
Licence No and Date	0311014660/12/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	259 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000734AM23
RA File Number	05AX04000311 AM23

Licence No and Date	0511012518/12/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	260 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000742AM23
RA File Number	03AX04000557 AM23
Licence No and Date	0311014683/13/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	261 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000748AM23
RA File Number	32AX04000060 AM23
Licence No and Date	3211003031/13/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	262 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022

and Date	
HQ File Number	HQRNORM APPLY 00000755AM23
RA File Number	04AX04000112 AM23
Licence No and Date	0411003285/13/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	263 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000758AM23
RA File Number	05AX04001167 AM22
Licence No and Date	0511012550/13/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	264 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000764AM23
RA File Number	05AX040000-1 AM22
Licence No and Date	0511012552/13/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	265 / NC/2/MEET/May/202223/5
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Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000765AM23
RA File Number	05AX04001165 AM22
Licence No and Date	0511012553/13/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	266 / NC/2/MEET/May/202223/5						
Case Status	Case Approved						
Party Name	BAOSTEEL INDIA COMPANY PRIVATE LIMITED						
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022						
HQ File Number	HQRNORM APPLY 00000793AM23						
RA File Number	03AX04000601 AM23						
Licence No and Date	0311014731/17/05/2022						
Norms Committee Decision:							
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:							
Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72111910	Hot Rolled Steel Sheet In Coils (Pickled And Oiled), Grade Dd11, Thickness 2.5 mm, Width 249.50 mm, Length C mm	346 MT	1	72083990	Hot Rolled Steel Sheet In Coils (Pickled And Oiled), Grade Dd11, Thickness 2.5 mm, Width 1008 mm, Length C mm	349.97 MT With 1% Wastage
2	72111910	Hot Rolled Steel Sheet In Coils (Pickled And Oiled), Grade Dd11, Thickness 2.5 mm,	346 MT	2	72083990	Hot Rolled Steel Sheet In Coils (Pickled And Oiled), Grade Dd11, Thickness	349.96 MT With 1% Wastage

		Width 257.50 mm, Length C mm				2.5 mm, Width 1035 mm, Length C mm	
3	72111910	Hot Rolled Steel Sheet In Coils (Pickled And Oiled), Grade Dd11, Thickness 5.00 mm, Width 60 mm, Length C mm	99 MT	3	72082540	Hot Rolled Steel Sheet In Coils (Pickled And Oiled), Grade Dd11, Thickness 5.00 mm, Width 1220 mm, Length C mm	99.99 MT With 1% Wastage
4	72111910	Hot Rolled Steel Sheet In Coils (Pickled And Oiled), Grade Dd11, Thickness 4.00 mm, Width 60 mm, Length C mm	99 MT	4	72085390	Hot Rolled Steel Sheet In Coils (Pickled And Oiled), Grade Dd11, Thickness 4.00 mm, Width 1025 mm, Length C mm	99.99 MT With 1% Wastage
5	72111910	Hot Rolled Steel Sheet In Coils (Pickled And Oiled), Grade Dd11, Thickness 3.6 mm, Width 60 mm, Length C mm	99 MT	5	72085390	Hot Rolled Steel Sheet In Coils (Pickled And Oiled), Grade Dd11, Thickness 3.6 mm, Width 1025 mm, Length C mm	99.99 MT With 1% Wastage
RA concerned may take suitable consequential action accordingly.							

Case No.	267 / NC/2/MEET/May/202223/5
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202223/ 5 and 13/06/2022
HQ File Number	HQRNORM APPLY 00000813AM23
RA File Number	04AX04000038 AM23

Licence No and Date	0411003296/17/05/2022
Norms Committee Decision: Case deferred for comments of TE.	